

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 1174
TO BE ANSWERED ON FRIDAY, THE 6th FEBRUARY, 2026**

CORRUPTION COMPLAINTS AGAINST HIGH COURT JUDGES

1174. SHRI MATHESWARAN V S:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has received any corruption complaint against former Acting Chief Justice T. Raja of Madras High Court, if so, the details thereof;
- (b) the details of complaint, including the names of Judges against whom complaints were received by the Government against sitting High Court Judges from 2018 to date, and forwarded to the Supreme Court for appropriate action; and
- (c) the number of complaints or grievances received by the Government through various modes including CPGRAMS portal that are transferred to Supreme Court for appropriate action as per in-house procedure from 2014 till date?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The complaints received against Judges and Chief Justices of the High Courts are handled by the judiciary through an "in-house mechanism". The Supreme Court of India, on 7th May, 1997, adopted two Resolutions namely (i) "The Restatement of Values of Judicial Life" which lays down certain judicial standards and principles to be observed and followed by the Judges of the Supreme Court and High Courts and (ii) "in-house procedure' for taking suitable remedial action against judges who do not follow universally accepted values of Judicial life including those included in the Restatement of Values of Judicial life.

As per the established "In-house procedure' for the Higher Judiciary, the Chief Justice of India is competent to receive complaints against the conduct of Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of High Court Judges. In view of the independence of the Judiciary enshrined in the Constitution of India, the complaints/representations received are forwarded to the Chief Justice of India or to the Chief Justice of the concerned High Court, as the case may be.
